श्रि बी० सत्यनारायण रेड्डी

कोई अधिकार नहीं है। उस सरकार को बर्खास्त किया जाना चाहिये। इसीलिये मैंने सरकार का ध्यान इस तरफ दिलाया है . . (Interruptions)

श्री उपसभापति : कितनी बार श्राप दोहरायेगे। श्री अब्दल्ला कोया बोलिये ।

SHRI B. V. ABDULLA KOYA (Kerala): Sir, with your permission, I want to mention about....(Interruptions)

श्री बी० सत्यनारायण रेड्डी : इन चीजों की जडिशियल इंक्वायरो फोरन की जाए (Interruption)

श्री हक्पदेव नारायण यादव (बिहार): इस पर सरकार का ध्यान खांचा है (Interruptions)

श्री उपसभापति : आपने अपनी वात कहदी है।

श्री नागेश्वर प्रसाद शाही : इस पर हम लोगों की मस्तिकल राय है। जो कर्नाटक में हो रहा है उस पर सरकार को बयान देना चाहिये। होम मिनिस्टर साहब यहां बड़े हैं उन्हें बयान देना चाहिये (Interruptions)

श्री नरेन्द्र सिंह (उत्तर प्रदेश) : इस पर हमने कालिंग अटेंशन भी दिया था ... (Interruptions)

श्री उपसभापति : यह बात आप कह च के हैं। 10 मिनट तक श्राप कहते रहे हैं द्बारा मत कहिये... (Interruptions)। जो स्पेशल मेंशन की व्यवस्था है वह आप सब जानते हैं। सोशल मशन म्रापने कर दिया। जो स्पेशल में शन की प्रक्रिया है वह ग्रापने फोलो किया है। यह प्रश्न ग्रौर तरीके से भी उठा सकते हैं। जो श्रापने नोटिस दिया है वह चैयरमैन साहव के

पास है । वह उस पर विचार करेंगे । शाप स्रासन ग्रहण काजिए। (Interruptions)

श्री नागेश्वर प्रसाद शाही: श्राप अगए नहीं सुनते हैं तो इम बाहर जा रहे हैं (Interruptions)

[At this stage, the Hon'ble Member left the Chamber.]

REFERENCE TO ALLEGED POLICE FIRING IN MALLAPURAM, KERALA ON THE 30TH JULY, 1980

B. V. ABDULLA SHRI KOYA (Kerala): I want to mention about the police firing in Mallapuram, Kerala State, yesterday, killing fouru persons who were young students and wounding nearly 18 persons; according to the police report, the policemen themselves were about 30 persons. was as a result of an agitation by the students of the Muslim community and

AN HON. MEMBER: Not Muslim community.

SHRI B. V. ABDULLA KOYA: other communities also because of a recent order of the Kerala Government imposing certain restrictions on the Urdu, Arabic and Sanskrit teachers and their institutions in Kerala, Sir, as claimed by the Kerala Government....(Interruptions)

SHRI K. K. MADHAVAN (Kerala): He has a different story. (Interruptions)

MR. DEPUTY CHAIRMAN: him say. We should know what he says.

SHRI B. V. ABDULLA KOYA: They are going on agitation. (Interruptions)

MR. DEPUTY CHAIRMAN: Please hear him first.

SHRI S. KUMARAN (Kerala): One policemen also died. (Interruptions)

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SHRI K. K. MADHAVAN: We should be given an opportunity.

MR. DEPUTY CHAIRMAN: You have not been allowed to make a speech. How can you? (Interruptions)

SHRI K. K. MADHAVAN: He is not stating facts. (Interruptions)

MR DEPUTY CHAIRMAN: He has been allowed. (Interruptions) cannot hear anything. (Interruptions)

SHRI B. V. ABDULLA KOYA: Before hearing he is giving judgement. No tolerance. We do not regret breaking away with such minded people. 1 : 1 A Mar S

Sir, the Government, yesterday, decided to make an enquiry. They are asking the Chief Justice of Kerala to make enquiries about this incident. Therefore, let them also wait for that. I am just informing about this matter here because education is a concurrent subject. Three reasons I have got. (Interruptions).

MR. DEPUTY CHAIRMAN: Let him complete Why are you disturbing?

SHRI B. V. ABDULLA KOYA: There are three reasons for me to raise this issue here. One is that education is a concurrent subject. Therefore, any step against education, whether it is against Urdu or Arabic or Sanskrit, should be noted by the Centre also and action should be taken. The shooting and other things culminated because there was an agitation for four months by the students and the teachers community of Urdu, Arabic and Sanskrit because of three recent restrictions.

Number one, the minimum qualification prescribed was SSLC for the Arabic, Urdu and Sanskrit degrees. For all these years, the language teachers had their own special degrees for which they had qualified in their respective languages. But now, all of a sudden, the present Kerala Gov-

ernment has decided that all these languages that means, Arabic, Urdu and Sanskrit, were religion-based languages.

SHRI PATTIAM RAJAN (Kerala): Malayalam also.

MR. DEPUTY CHAIRMAN: You address the Chair.

SHRI B. V. ABDULLA KOYA: Subsequently they included it.

MR. DEPUTY CHAIRMAN: Do not talk with them. Do not indulge in a discussion with them.

SHRI B. V. ABDULLA KOYA: Number two is regarding adequate space for Arabic, Urdu and Saskrit class-rooms. You know that all these educational institutions will hold classes in any language provided they have got adequate space for running such classes. Nobody was asking about it before the notification was issued from the Government The universities and other controlling bodies are to look after whether enough space is there or not. now when applications are made for Urdu or Arabic or even Sanskrit they will have to see whether enough space is available for such studies.

Number three is regarding a declaration. This is the funniest of them. A declaration is required from the parents of the children that the children desire to study Arabic, Urdu or Sanskrit at the expense of Malayalam. I do not understand all words. I have studied Malayalam Arabic and also some other langu ages. But nobody asked me to bring a declaration from my parents to say that I would not take up Arabic on any other language. This is a new instrument discriminating against the pupils and teachers taking up these things. Therefore an agitation has started in full swing and I do no know whether these friends and colleagues want their leftist Governmen to survive in this manner. If the think that this is the method by which their Government can survive.

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[Shri B. V. Abdulla Koya]

them have their own way. But my point is, when such unnecessary restrictions have been placed on regional languages, on religion-based languages like Arabic, Urdu and Sanskrit, it is the duty of the Central Government to take proper and timely action.

SHRI K. K. MADHAVAN: By the speech of my hon. friend, the cat is out of the bag. (Interruptions) The cat is out of the bag. His own partymen....(Interruptions)

SHRI C. HARIDAS (Kerala): Sir... (Interruptions)

MR. DEPUTY-CHAIRMAN: We go to the next item. Special Mention by Mr. Indradeep Sinha, (Interruptions)

SHRI K. K. MADHAVAN: His own party....(Interruptions)

MR. DEPUTY CHAIRMAN: Order, please. (Interruptions). No, I will not allow, Mr. Madhavan. Nothing of what Mr. Madhavan says will go on record.

[Shri K. K. Madhavan continued to speak.]

MR. DEPUTY CHAIRMAN: Please take your seat, Mr. Madhavan.

SHRI KRISHNA CHANDRA PANT (Uttar Pradesh): Sir, I only want to mention that Mr. Haridas is our MP who hails from Malappuram where the incident took place. He is the President of the DCC, and he has some information which he would like to give. He has writ'n to you also. I think if you could seretch a point and allow him to make a few remarks, it would add to the information of the House.

MR. DEPUTY CHAIRMAN: No, I would like to make it clear...... (Interruptions) Kindly take your seat, Mr. Koya. You have made your point. (Interruptions)

SHRI P. RAMAMURTI Nadu): Sir, you know, normally I do not... (Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Ramamurti, please take your seat. When I am standing, you should take your seat.

SHRI P. RAMAMURTI: Please allow me....

MR. DEPUTY CHAIRMAN: I am standing. You have to take your seat. In these special Mentions, there is no such procedure. In the rules and in the procedure that was evolved and discussed by all the leaders of the parties and which has been circulated to all the hon. Members, there is no discussion and no other Member can be allowed to make observations on any Special Mention which is given in the name of a certain Member. If any person wanted to make a Special Mention, he could have sought the permission of the Chairman, I do not think any other person has got the permission. Therefore, I am sorry, I will not be able to allow anybody else to make observations. Now, I call Mr. Indradeep Sinha.

SHRI C HARIDAS: On a point of order. I am the President of the District Congress Committee, Mallapuram.... (Interruptions)

MR. DEPUTY CHAIRMAN: This is no point of order. Mr. Indradeep Sinha.

REFERENCE TO THE REPORTED FALL IN THE PRICES OF RAW JUTE DUE TO THE FAILURE OF THE JUTE CORPORATION OF INDIA TO MAKE PURCHASES

SHRI INDRADEEP SINHA (Bihar): Mr. Deputy Chairman, Sir, through you, I wish to draw the attention of the House as well as the attention of the Government to the very serious situation that is developing in the jute-producing areas, particular-West Bengal. The Patriot reports that about 40 lakh jute growers in West Bengal are facing a disaster because the prices of